



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Hearing by Video Conferencing

O.A. No.060/00348/2020

Chandigarh, this the of 28th of November, 2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Umakant Tripathi, age 45 years, son of Sh. Ramakant Tripathi, Librarian, Kendriya Vidyalaya No. 1, Airforce Station, (Pathankot) (Punjab) on TD at K.V. SLIET Longowal, District Sangrur (Punjab), r/o House No. C-323, Village Nangal Bhur, Pathankot.

....Applicant

(BY: Applicant in person)

Versus

1. Commissioner, Kendriya Vidyalaya Sangathan, 18 Institutional Area, Shaheed Jett Singh Marg, New Delhi – 110016 through its Commissioner.
2. Sh. P. Deva Kumar, Deputy Commissioner, KVS (RO) Chandigarh SCO 72-73, Dakshin Marg, Sector 31 A Chandigarh – 160030.
3. Sh. Partap Singh Thakur I/C Principal, Kendriya Vidyalaya No. 1, Airforce Station (Pathankot) (Punjab) – 145101 (Punjab)
4. Principal, Kendriya Vidyalaya SLIET, Longowal, District Sangrur (Punjab)

... .Respondents

(BY: Mr. R.K. Sharma, Advocate)

O R D E R(Oral)

SANJEEV KAUSHIK, MEMBER (J):

1. Applicant is before this Court seeking invalidation of orders dated 28.02.2020 (Annexure A-1 and A-2) whereby he has been transferred from K.V. No. 1 AFS Pathankot to Longowal and relieved.



2. After exchange of pleadings, the matter came up for hearing today.
3. The respondents have filed MA No. 060/01216/2020 with a prayer to place on record the orders (Annexures R-1 to R-3). MA is allowed and the annexed orders/documents are taken on record. On the basis thereof, learned counsel for the respondents submits that the applicant has been transferred back to his parent K.V. No. 1, Pathankot vide order dated 17.08.2020 and he has joined his duty there vide letter dated 18.08.2020. Therefore, he prays that this O.A. has been rendered infructuous and may be disposed of as such.
4. Though the applicant has filed objection to the MA, he does not dispute the fact that he has been transferred back to the parent K.V. and that he has joined there as well.
5. In view of the above, the cause of action, no longer exists. The O.A. has been rendered infructuous and is disposed of as such. No costs.

(ANAND MATHUR)
MEMBER (A)

Place: Chandigarh
Dated: 28.11.2020

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(SANJEEV KAUSHIK)
Member (J)